

FIR No. 276/16  
PS: DBG Road  
U/s:302/201/120 B IPC  
Laxmi Narayan Vs. State  
23.07.2020

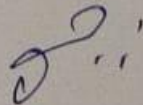
**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, I.d. Addl. PP for State.

I.d. Counsel for applicant/accused Laxmi Narayan.

1. The present application u/s 439 Cr.PC has been moved on behalf of applicant/accused Laxmi Narayan, seeking interim bail for 45 days in view of the criteria dated 18.05.2020, laid by by Hon'ble HPC. Reply filed by the IO. Copy supplied.
2. I.d. Counsel for applicant submits that applicant has been falsely implicated in the present case. He submits that applicant is in JC since the year 2016. I.d. Counsel further submits that applicant is not involved in any other case. Both the co-accused persons have already been granted interim bail, therefore, on the ground of parity, applicant be also admitted on interim bail.
3. I.d. APP oppose the bail application as he submits that there are serious allegations of murder against the applicant. Matter is at the stage of prosecution evidence and if the applicant is admitted on bail, he may flee from the trial.
4. I have considered the rival contentions of I.d. APP & I.d. Defence Counsel and perused the record. Applicant is in JC since the year 2016. He is booked for the offence u/s 302 IPC. As per reply of the IO, applicant is not involved in any other case. As per report of the Jail

--Page 1 of 2--

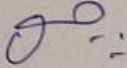


FIR No. 276/16  
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Laxmi Narayan Vs. State

Superintendent, his jail conduct is satisfactory. The applicant is covered with the Criteria dated 18.05.2020, laid down by the Hon'ble HPC. Both the co-accused persons, having same role in the offence, have already been enlarged on interim bail. Keeping in view all the facts and circumstances, the applicant is admitted on interim bail for 45 days, from the date of release, subject to the following terms and conditions:-

- (i) Applicant shall furnish personal bond to the tune of Rs.10,000/- and surety bond of like amount to the satisfaction of this court;
- (ii) Applicant shall not leave the country without permission of the court;
- (iii) Applicant shall not influence the witnesses;
- (iv) Applicant shall provide his mobile number to the IO within two days from his release and mark his presence to the IO through Video or Audio mode on every Monday between 10:00 AM to 06:00 PM, during the period of interim bail;
- (v) Applicant shall surrender before the concerned Jail Superintendent immediately after expiry of period of interim bail.

The application is disposed off accordingly.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
23.07.2020

FIR No. 93/09  
PS: Keshav Puram  
U/s:394/397/120-B/34 IPC & 25 Arms Act.  
Khushi Ram Vs. State  
23.07.2020

File taken up today on the application of applicant/accused Khushi Ram, seeking permission to furnish bail bond.

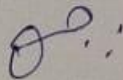
Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Khushi Ram.

It is stated in the application as well as argued by counsel for applicant/accused that in the present case the accused was enlarged on bail vide order dated 05.07.2010, passed by Ld. ASJ. However, the applicant/accused was undergoing sentence in some other case, therefore, he withdrew the bail bond furnished by him and thereby he was taken into custody in this case also. Ld. Counsel further submits that now the accused has completed the sentence in the other case, therefore, now, he be allowed to furnish the bail bond in terms of bail order dated 05.07.2010.

I have perused the record and found the submissions of counsel for applicant to be correct that vide order dated 05.07.2010, passed by Ld. ASJ the accused was admitted on bail, thereafter, he furnished the bail bond and was released from the jail. However, subsequently, his surety withdrew his surety bond, therefore, the

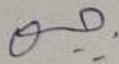
--Page 1 of 2--



FIR No. 93/09  
PS: Keshav Puram  
Khushi Ram Vs. State

applicant was taken into custody vide order dated 12.12.2018 passed by Ld.ASJ.  
Now, the accused seeks permission to furnish fresh bail bond in terms of bail order dated 05.07.2010. Considering that vide order dated 05.07.2010, passed by Ld. ASJ, accused has already been granted bail, therefore, he is allowed to furnish fresh bail bond.

The present application is disposed off accordingly.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
23.07.2020

FIR No. 276/14  
PS: NDRS  
U/s:363/364-A/34 IPC  
Manjeet Chauhan Vs. State

23.07.2020

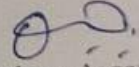
Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Ld. Counsel for applicant/accused Manjeet Chauhan.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Manjeet Chauhan, seeking interim bail for 45 days on the ground that his mother has expired on 14.07.2020 and also in view of the Criteria dated 18.05.2020. Reply filed by the IO. IO seeks time to verify the factum of death of applicant's mother.

IO is directed to verify the factum of death of applicant's mother by next date and also the details of the family members of applicant.

Put up on 24.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
23.07.2020

SC No. 29051/16  
FIR NO. 177/16  
PS: Chandni Mahal  
U/s:326 IPC  
State Vs. Mohd. Arfin

23.07.2020

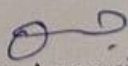
**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Accused produced from JC through Video Conferencing.  
Sh. Sanju Gupta, Ld. Amicus Curiae for accused.

Vide separate judgment of even date, accused is acquitted for the offence u/s 326 A IPC. He be immediately released from the custody, if not required in any other case.

Copy of this order be uploaded on the official website of the District Court and sent to concerned Jail Superintendent as well as to the prosecution branch.

File be consigned to record room.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-23.07.2020

FIR NO.05985/20  
PS: Kashmere Gate  
U/s:394/397/482/411/34 IPC  
State Vs. Yashwant Khatri @ Sangram Desjwal & Anr.

23.07.2020

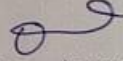
Fresh case received by way of committal. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Both accused are in JC. They be produced through Video Conferencing tomorrow. Intimation be sent to the In-Charge, Video Conferencing, Tis Hazari Court, Delhi.

Put up on 24.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-23.07.2020

SC No. 212/20  
FIR NO.46/20  
PS: Darya Ganj  
U/s:307 IPC  
State Vs. Mohd. Yusuf

23.07.2020

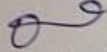
Fresh case received by way of committal. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Accused is in JC. He be produced through Video Conferencing tomorrow. Intimation be sent to the In-Charge, Video Conferencing, Tis Hazari Court, Delhi.

Put up on 24.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-23.07.2020



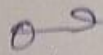
SC No. 27430/16  
FIR NO.364/13  
PS: DBG Road  
U/s:498-A/306/201/34 IPC  
State Vs. Rajesh Kumar & Ors.

23.07.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
None for accused persons.

Put up for final arguments on 07.09.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-23.07.2020

SC No. 211/20  
FIR NO. 358/19  
PS: Kashmere Gate  
U/s:302 IPC  
State Vs. Govinda @ Golu

23.07.2020

Fresh case received by way of committal. It be checked and registered.

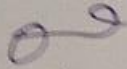
Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.  
Sh. S. C. Jain, Ld. Counsel for accused. (Present in court).

Fresh V/N filed on behalf of accused.

Accused is in JC. He be produced through Video Conferencing tomorrow. Intimation be sent to the In-Charge, Video Conferencing, Tis Hazari Court, Delhi.

Put up on 24.07.2020.

  
(Charu Aggarwal)  
ASJ-02/Central Distt.  
THC/Delhi-23.07.2020